

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA
UNSTARRED QUESTION NO. 794
ANSWERED ON 21.07.2022

DISPLACEMENT DUE TO NATIONAL WATER PROJECTS

794 SHRI HEMANT TUKARAM GODSE

Will the Minister of JAL SHAKTI be pleased to state: -

- (a) whether the Government has received any petition from diverse tribal settlements/villagers who have been displaced by National Water Projects during the last two months and if so, the details thereof;
- (b) whether it is a fact that affected and displaced tribals have not received either financial compensation for their land lost or got replacement of land and if so, the details thereof; and
- (c) whether the Government proposes to consider the petitions to redress their problems and if so, the steps being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI
(SHRI BISHWESWAR TUDU)

(a) to (c) There are 16 irrigation / drinking water projects included under National Projects scheme administered by Ministry of Jal Shakti. Out of these, 8 projects are in various stages of execution. Five among them, namely Polavaram Irrigation Project (Andhra Pradesh), Gosikhurd Irrigation Project (Maharashtra), Renuka Dam Project (Himachal Pradesh), Lakhwar Multipurpose Project (Uttarakhand) & Ken-Betwa Link Project (Uttar Pradesh & Madhya Pradesh) have rehabilitation and resettlement (R&R) component.

The R&R works of these projects are implemented by concerned State Governments. During last two months, petition from diverse tribal settlements/villagers who have been displaced, has been submitted to the Government only in case of Polavaram Irrigation Project. During this period, 257 grievance petitions were received from tribals in this regard, through www.randrpolavaram.com website. Out of these, 141 petitions are reported to have been redressed by Government of Andhra Pradesh.

Due care is required to be taken by the project implementation agencies of the National Projects to ensure that the financial compensation for their land lost, including replacement of land to the extent stipulated by the Right to Fair Compensation and Transparency in Land Acquisition and Rehabilitation & Resettlement Act 2013, is paid to the project affected and displaced tribals.
